

ITEM NO.50

COURT NO.7

SECTION XVIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(Civil) No. 1219/2015

SWETA RAJ

Petitioner(s)

VERSUS

RAVI VIKRAM

Respondent(s)

(With application for stay and office report)

Date : 30/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Sumit Kumar, Adv.  
Ms. Kumari Supriya, Adv.

For Respondent(s)  
Mr. Gaurav Agrawal, A.O.R.

UPON hearing counsel the Court made the following  
O R D E R

The Transfer Petition is allowed in terms of  
the signed order.

[KALYANI GUPTA]  
COURT MASTER

[SHARDA KAPOOR]  
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE.]



shall transmit forthwith the records pertaining to the aforesaid case to Principal Judge, Family Court, Patna Bihar.

4. The Transfer Petition is, accordingly, allowed.

.....J  
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

.....J  
[UDAY UMESH LALIT]

NEW DELHI  
NOVEMBER 30, 2015.